NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

(19)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

PETITION NUMBER

: TCP/79/(IB)/2017

NAME OF THE PETITIONER(S)

: R.PERIYASAMY

NAME OF THE RESPONDENT(S)

: HYAGREEVA LINES PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. ROUAN PATASEKARIAN

Rajayopal & Roghuster

Adrematy

Counsel for

Respondent

2. M. PZHILARAST

PL. Brikunal Advocabet Countel for Pettroner M-Bold

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<u>ORDER</u>

Counsel for Petitioner present. Counsel for Respondent Corporate Debtor has produced an order that came to be passed on 29.07.2016 in CA No.22/2015 in CP No.69/2015 wherein the Hon'ble High Court of Madras has granted a stay on the appointment of Professional Liquidator. This shows that matter is sub judice before the Hon'ble High Court of Madras against the Corporate Debtor viz., M/s. Hyagreeva Lines Pvt. Ltd. The petition entered as diary No.0518/2016 has been transferred to this Bench which is filed against the same Corporate Debtor. Third proviso to Rule 5 of the transfer of pending proceedings, second amendment Rules, 2017, provides that if the petition for winding up of the Company is not transferred to the Tribunal under the Rule and it is in the Hon'ble High Court and there is another petition pending under section 433 (e) of the Act for winding up against the same Company on 15.12.2016, such other petition shall not be transferred to the Tribunal, even if the petition has not been served on the Respondent. In view of the above notification dated 29.06.2017, the Registry of this Bench is directed to return this Petition to the Registry of the Hon'ble High Court of Madras for appropriate action at their end.

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)